

REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH
.....

Commercial Complex(BDA),
Indiranagar,
Bangalore- 560 038.

Dated: 4-11-87

APPLICATION NO 461 /8 7(E)

W.P.No. _____

APPLICANT

Shri M. Puttanna

To

Vs

RESPONDENTS

The Asst. Divisional Engineer, Shankara-
puram Telephone Exchange, Bangalore &
2 Ors

1. Shri M. Puttanna
C/o Shri M. Raghavendra Achar
Advocate
1074-1075, Banashankari I Stage
Bangalore - 560 050
2. Shri M. Raghavendra Achar
Advocate
1074-1075, Banashankari I Stage
Bangalore - 560 050
3. The Assistant Divisional Engineer
Shankarapuram Telephone Exchange
Bull Temple Road
Bangalore - 560 019
4. The Divisional Engineer
Maintenance (Indoor)
Shankarapuram Telephone Exchange
Bull Temple Road
Bangalore - 560 019
5. The Assistant General Manager(Staff)
Bangalore Telephones
Bangalore - 560 001
6. Shri M. Vasudeva Rao
Central Govt. Sing Counsel, High Court Buildings, Bangalore - 1

SUBJECT: SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/XXXX/

XXXXXX ORDER passed by this Tribunal in the above said application
on 29-10-87

RECEIVED

Diary No. 1387/10/87 (Cm) 4/11/87 - 4-15 P.M.

Date: 6/11/87

Encl: as above.

For Deputy Registrar
(JUDICIAL)

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH BANGALORE

DATED THIS THE 29TH OCTOBER 1987

Present: Hon'ble Shri P. Srinivasan, Member (A)
Hon'ble Shri Ch. Ramakrishna Rao, Member(J)

APPLICATION NO. 461/87(F)

M. Puttanna,
Aged 35 years
s/o B.S. Mallaiah,
Wireman,
Shankarapuram Telephone E change,
Bull Temple Road,
Bangalore -560 019.

Applicant

(Shri M.R. Achar.....Advocate)

Vs.

1. The Assistant Divisional Engineer, Shankarapuram, Telephone E Change, Bull Temple Road, Bangalore-19.
2. Divisional Engineer, Maintenance (Indoor), Shankarapuram Telephone E change, Bull Temple Road, Bangalore-19.
3. The Assistant General Manager(Staff) Bangalore Telephones, Bangalore-560 001.

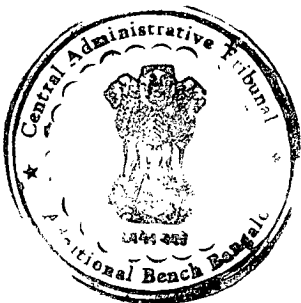
Respondents

(Shri M.V. Rao.....Advocate)

This application has come up for hearing before this Tribunal to-day, Hon'ble Member (A) made the following:

O R D E R

This application filed before this Tribunal on 26-5-1987 is badly delayed. The applicant is aggrieved with the order dated 30-10-1983 passed by the appellate authority dismissing the appeal of the applicant against the penalty of removal from service imposed on him. The application should have been filed before 1-5-1986, but was, in fact, filed on 26.5.1987.



2. Shri M.R. Achar appearing for the applicant prayed that the delay may be condoned but was unable to give any reasonable cause for the delay except that the applicant is a class IV official. We are unable to accept this explanation and the application has therefore to be dismissed as barred by limitation.

3. However, before parting with this application, we would refer to a prayer made by Shri Achar that the respondents could on their own, take the applicant back into service at the bottom of the scale as a fresh appointee and give him another chance. It is up to the respondents to consider this request if it can be done in accordance with the rules.

4. In the result, the application is dismissed as barred by limitation.

5. Parties to bear their own costs.

Sd/-
(P. SRINIVASAN)
MEMBER (A)

Sd/-
(CH. RAMAKRISHNA RAO)
MEMBER (J)

sb.

True Copy



For *Haar*
DEPUTY REGISTRAR
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE